

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1558
ANSWERED ON:29.07.2015
Recruitment Fraud
Ahmed Shri Sultan ;Roy Prof. Saugata

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether to check recruitment fraud, Government has proposed to engage Government agencies/ PSUs as recruiting agent;
- (b) if so, the details thereof;
- (c) whether recently Central Bureau of Investigation has found Protector of Emigrants (PoE) and other staff for frauding; and
- (d) if so, the details thereof?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS
SMT. SUSHMA SWARAJ

(a) & (b): Ministry of Overseas Indian Affairs had issued orders dated 12.03.2015 making emigration clearance to nurses for overseas employment in 18 Emigration Clearance Required (ECR) countries mandatory. The recruitment of nurses for overseas employment has, inter alia, been restricted to the three State run recruiting agencies (ODEPC, Kerala, NORKA Roots, Kerala and OMCL, Tamil Nadu). This was to check fraud and corruption in the recruitment of nurses for overseas employment. Ministry of Overseas Indian Affairs had also called a meeting of State Government representatives on 16.07.2015 and advised State Governments to start overseas Recruitment Agencies, under license from the Protector General of Emigrants.

(c) & (d) Recently, Central Bureau of Investigation, Cochin had registered an FIR dated 30.03.2015 in case No. RC 5(A)/2015-CBI/ Cochin which stated, inter alia, that Protector of Emigrants, Cochin in criminal conspiracy with M/s Al Zarafa Travels & Manpower Consultants, Ernakulum, Kerala, a Recruiting Agent, abused his official position to obtain huge unlawful pecuniary advantage to them and pecuniary loss to the poor emigrants. As a result the Protector of Emigrants, Cochin was arrested by the Central Bureau of Investigation and he was put under deemed suspension w.e.f. 15.06.2015.